

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

ORIGINAL APPLICATION NO:122/2008
DATED THE 4TH DAY OF MARCH, 2008.

CORAM:

HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN
HON'BLE MR GEORGE PARACKEN, JUDICIAL MEMBER

Mr.N.P.Muraleedharan,
Junior Engineer(Civil),
O/o.Assistant Garrison Engineer,
B/R No.1, C/o.Garrison Engineer(I)(NW),
FortKochi, residing at
Nithapournami, Irivallur Road,
Kozhikode 673 616.

... Applicant

By Advocate Mr.R.Sreeraj

V/s.

- 1 Union of India represented by its
Secretary to Government of India,
Ministry of Defense, New Delhi.
- 2 The Chief Engineer,
Military Engineer Services, Head Quarters,
Southern Command, Pune.
- 3 The Assistant Garrison Engineer
B/R No.1, Military Engineer Service,
C/o.Garrison Engineer (I)(NW),
FortKochi. ... Respondents

By Advocate Mr.TPM Ibrahim Khan SCGSC

The application having been heard on 04.03.08, the Tribunal on the same day delivered the following :

(ORDER)

Hon'ble Mrs.Sathi Nair, Vice Chairman

The applicant working under the 3rd respondent, is aggrieved by the Annexure A-1 transfer order dated 28.1.2008 transferring him from

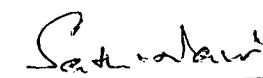
CE(NW)Kochi GE(1) (NW) Fort Kochi to CE (AF) Ahmedabad GE(P) (AF) Jodhpur and states that he has come to know that the Movement order is being issued today. The applicant has not received the Movement order yet and submits that he had made a representation dated 26.2.2008 vide Annexure A-3 to the 2nd respondent. The Counsel for applicant submits that he will be satisfied, if a direction is given to the respondents to consider and dispose of the representation within a given time frame.

2 We, therefore, direct the 2nd respondent to dispose of the Annexure A-3 representation within a period of two weeks and communicate a reply to the applicant. Till then, the transfer in respect of the applicant affected by A1 order dated 28.1.2008 is stayed.

OA is disposed of with the above directions. There shall be no order as to costs.



GEORGE PARACKEN
JUDICIAL MEMBER



SATHI NAIR
VICE CHAIRMAN

abp